

01/11/88

A2
/MHon. D.S. Mishra - Am.
Hon. G.S. Sharma - Jm

In this writ petition under Article 226 of the Constitution of India received from the Lucknow Bench of High Court of Judicature at Allahabad, the applicant had sought the relief that Ammeur-III dated 26/3/79 notifying the result of some Trade Test and order dated 5/9/79, the posting made on Ad-hoc basis on the said Trade Test be quashed and the respondents 1 and 2 be directed not to promote the private respondent Nos. 3 to 6 on the basis of Ammeur-IV dated 5/9/79 aforesaid.

None is present on behalf of the petitioner and even ^{or} earlier dates, since the transfer of this writ petition to this Tribunal; None had appeared on their behalf. ^{of Shri} G.P. Agrawal appearing on behalf of respondent Nos. 1 and 2 contends that all the petitioners have retired and they have lost all interest in the petition as no interim order was passed in this case. The absence of the petitioner shows that they are not having any interest for prosecuting this petition. The same is accordingly dismissed as having become infructuous.

Shri

Am.

Jm

Shri

Judgment Read

xl

2-11-88